

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 17/12/2025

(2019) 08 CHH CK 0018 Chhattisgarh High Court

Case No: WP227 No. 601, 604 Of 2019

Oriental Bank Of Commerce

APPELLANT

۷s

Manjeet Kumari Daksh

RESPONDENT

Date of Decision: Aug. 1, 2019

Acts Referred:

• Code Of Civil Procedure 1908 - Section 96

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Saurabh Jain

Final Decision: Dismissed

Judgement

Sanjay K. Agrawal, J

1. These writ petitions under Article 227 of the Constitutiton of India have been preferred by the petitioner against the order dated 26/06/2019 wherein

learned 2nd Additional Judge to the 1 st ADJ, Raipur has rejected the plaint of the petitioner in exercise of jurisdiction conferred under Order 7 Rule

11 of the CPC, which is admittedly appealable as a decree under Section 96 of the CPC.

As such, these writ petitions are not maintainable in law.

- 2. Accordingly, both these writ petitions are dismissed. However, the petitioner is at liberty to prefer an appeal in accordance with law, if any.
- 3. Certified copy of this order be returned after furnishing attested copy thereof.